

that they had been taking up these issues with the Pakistan Government; about what they would do, if I spoke, it was a future action, and I said that somebody would be sent; whether that person was an Ambassador or who else, of course, I did not clarify. So, because of that, both these things came up, you could say. That tense perhaps created that confusion. There were two separate things in my mind at least it was that way, and I can assure the House that I did not wish to mislead it in anyway.

12.52 hrs.

RE. CALLING ATTENTION NOTICE  
(Query)

Mr. Speaker: Now, Papers to be Laid on the Table.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, कोलिंग ग्रंथशन नोटिस बीच में से कहां चला गया ?

अध्यक्ष महोदय : ग्रांडर, ग्रांडर ।

डा० राम मनोहर लोहिया (फर्रुखाबाद) : अध्यक्ष महोदय, आप उस ध्यानाकर्षण प्रस्ताव को खत्म कर रहे हैं उस के ऊपर मेरा विरोध है लेकिन उसी के साथ मैं ने उस में एक मुद्दे को उठाया है, ताशकंद में प्रधान मंत्री शास्त्री की मौत को लेकर . . .

अध्यक्ष महोदय : आप बैठ जाइये ।

डा० राम मनोहर लोहिया : उस बारे में सदन को गुमराह किया गया है ।

अध्यक्ष महोदय : अब आप बैठ जाइये ।

डा० राम मनोहर लोहिया : मैं बाद में बैठ जाऊंगा लेकिन पहले मेरी बात तो सुन लीजिये . . .

अध्यक्ष महोदय : ग्रांडर, ग्रांडर ।

डा० राम मनोहर लोहिया : मैं ने हर तरीके का इस्तेमाल कर लिया । प्रधान मंत्री श्री शास्त्री की ताशकंद में मौत को लेकर यहां विदेश मंत्री झूठ बोले हैं . . .

Mr. Speaker: Order, order, Papers to be laid on the Table.

12.53 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER BOMBAY RE-ORGANISATION ACT, INCOME-TAX ACT, KERALA STAMP ACT

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): On behalf of Shri B. R. Bhagat, I beg to lay on the Table—

(1) A copy of the Bombay Reorganisation (Apportionment of Losses of Reconstituted Corporations) Rules, 1966 published in Notification No. SO. 1038 in Gazette of India dated the 29th March, 1966, under sub-section (2) of section 96 of the Bombay Reorganisation Act, 1960. [Placed in Library. See No. LT-6060/66.]

(2) A copy of the Tax Credit Certificate (Excise Duty on Excess clearance) Amendment Scheme, 1966 published in Notification No. GSR. 489 in Gazette of India dated the 1st April, 1966, under sub-section (4) of section 280ZE of the Income Tax Act, 1961. [Placed in Library. See No. LT-6061/66].

(3) A copy each of the following Notifications under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (e) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) SRO No. 426/65 published in Kerala Gazette dated the 7th December, 1965.

(ii) SRO No. 9/66 published in Kerala Gazette dated the 11th January, 1966. [Placed in Library. See No. LT-6062/66.]

(4) A copy of Notification No. GO Ms. 927/65/RD published in Kerala Gazette dated the 28th December, 1965, under sub-section (3) of section 69 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965,

[Shri L. N. Mishra.]  
issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library, See No. LT-6063/66].

REVISED ESTIMATES FOR 1965-66 AND BUDGET ESTIMATES FOR 1966-67 OF EMPLOYEES STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I beg to lay on the Table a copy of the Revised Estimates for the year 1966-67 of the Employees' State Insu-

rance Corporation under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-6064/66].

12.54 hrs.

LEAVE OF ABSENCE OF MEMBERS FROM SITTINGS OF HOUSE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their Sixteenth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:

(1) Shri Kolla Venkaiah	14th February to 13th April, 1966 (Fourteenth Session).
(2) Shri A. K. Gopalan	22nd November to 10th December, 1965 (Thirteenth Session) and 14th February to 25th March, 1966 (Fourteenth Session).
(3) Dr. Saradish Roy	14th February to 13 April, 1966 (Fourteenth Session).
(4) Shri Dasaratha Deb.	3rd November to 10th December, 1965 (Thirteenth Session and 14th February to 6th March, 1966 (Fourteenth Session).
(5) Shri C. R. Basappa	22nd November to 10th December, 1965 (Thirteenth Session).
(6) Shri Ghyasuddin Ahmed	3rd November to 10th December, 1965 (Thirteenth Session and 14th February to 6th March, 1966 (Fourteenth Session).
(7) Shri R. K. Khadilkar	19th November to 10th December, 1965 (Thirteenth Session).
(8) Shri Kashi Nath Pandey	23rd November to 7th December, 1965 (Thirteenth Session).
(9) Shri Chhotubhai M. Patel	10th November to 10th December, 1965 (Thirteenth Session).
(10) Shri Biren Dutta	3rd November to 10th December, 1965 and 14th February to 6th March, 1966 (Fourteenth Session).
(11) Shri Laxmi Dass	3rd November to 10th December, 1965 (Thirteenth Session) and 14th February to 6th March 1966 (Fourteenth Session).
(12) Shri Ananda Nambiar	3rd November to 10th December, 1965 (Thirteenth Session) and 14th February to 6th March, 1966 (Fourteenth Session).
(13) Syed Baddrudduja	6th September to 24th September, 1965 (Twelfth Session), 3rd November to 10th December, 1965 (Thirteenth Session) and 14th and 15th February, 1966 (Fourteenth Session).
(14) Shri Yuveraj Dutta Singh	21st February to 18th April, 1966 (Fourteenth Session).